CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO.210/00823/2016

Dated this Tuesday, the 17th day of September, 2019

CORAM : R.VIJAYKUMUMAR, MEMBER (A) R.N.SINGH, MEMBER (J)

- 1. Ms. William Quintall, d/o. Nelson Quintall, Age 52 yrs, working as Adhoc UDC Secondary Education, residing at Pramukh Vatika, K-1, Umerkui Road, Dadar Nagar Haveli, Silvassa 396 230.
- Mrs. Meena J. Patel
 (Since deceased through Legal heirs and representatives)
 Nikhil Meena Patel, An Adult Indian Inhabitant
 Residing at Pramukh Vihar II, Block "D",
 Flat No.8-9 Naroli Road, Silvassa, Pin 396 230-Applicants
 (None)

Versus

- Union of India, Through the Administrator, Union Territory of Dadra & Nagar Haveli, Secretariat, Silvassa 396 230.
- The Development Commissioner, Union Territory of Dadra & Nagar Haveli, Secretariat, Silvassa 396 230.
- The Additional Secretary (Personnel),
 Administration of Dadra & Nagar Haveli,
 Department of Personnel & Administrative Reforms,
 Secretariat, Silvassa 396 230.
- Pankaj Kumar Narpatsinh Parmar,
 An adult Indian Inhabitant Assistant to the
 Director of Education, Union Territory of Dadra and Nagar Haveli, Silvassa 396 230. Respondents

(By Advocate Shri Rishi Kumar proxy counsel for Shri B.K.Ashok)

ORAL ORDER
Per: R.N.Singh, Member (Judicial)

None for the applicant.

2. Shri Rishi Kumar, learned proxy counsel for Shri B.K.Ashok Kumar, learned counsel for the respondents.

- 3. The matter is listed for final hearing and is of the year 2016 and there was no appearance on behalf of the applicant on the last date of hearing.
- 4. It appears that the applicant has lost her interest to proceed with the matter.
- 5. Accordingly, the OA stands dismissed in default as well as for non-prosecution.

(R.N.Singh)
Member (Judicial)

(R. Vijaykumar) Member (Administrative)

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